

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 395 of 2020

In the matter of:

Sandeep Jindal

....Appellant

Vs.

State Bank of India

....Respondent

Present

For Appellant: Mr. Surekh Kant Baxy, Advocate.

For Respondent: Mr. Dhruv Mehta, Sr. Advocate along with Mr. PBA Srinivasan.

ORDER
(Virtual Mode)

12.01.2021: Counsel for Appellant states that arguing counsel is not available. The arguments in this appeal were at the stage of Rejoinder which was partly heard on 10th November, 2020. The Counsel for Appellant is seeking time. Instead of listing appeal for further oral hearing, we give opportunity to both the sides to file brief written submissions not more than five pages in which the parties would be at liberty to state the submissions made and the appellant can add further arguments Appellant wants to make as Oral Submissions, in Rejoinder.

Parties may file Copies of Judgments they are relying on.

‘Reserved for Judgment’.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

Sim/md